CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH



No. O.A. 350/00018/2017

Date of order: 6.1.2017

Present

Hon'ble Ms. Jaya Das Gupta, Administrative Member

TUMPA PAL (SEN)

VS.

UNION OF INDIA & ORS. (S.E. Railway)

For the Applicant

Mr. K. Sarkar, Counsel

For the Respondents

None

ORDER (Oral)

Ld. Counsel for the applicant is present.

- 2. The applicant has approached this Tribunal under Section 19 of the Administrative Tribunal Act, 1985 seeking the following reliefs:-
 - "i) To direct the respondents to consider the representation of the applicant for transfer from Teleberia B.O. (in a/c with Onda SO) to Chawk Shyampur BO/Chhagulia BO (in a/c with Taldangra SO) as contained in Annexure "A-4" herein;
 - ii) To direct the respondents to produce the entire records of the case before this Hon'ble Tribunal for adjudication of the issues involved herein;
 - iii) And to pass such further or other order or orders as to this Hon'ble Tribunal may deem fit and proper."
- 3. As per her submission she has got married on 27.1.2016 and she is finding it very difficult to commute from her in-laws house to the place of posting. Accordingly, she has preferred two representations on 19.4.2016 and 1.9.2016 respectively but unfortunately as reported no action has been taken on those representations.
- 4. Ld. Counsel for the applicant submits that he would be satisfied if the appropriate respondent authority i.e. the Chief Post Master General is directed to consider such representations within a time frame.



- Therefore, it is ordered that the applicant will make a detailed representation regarding her grievance and along with the aforementioned representation and certified copy of this order send them to the Chief Post Master General within a period of two weeks from the date of receipt of a certified copy of this order. Such representations will be considered by the said authority within a month after getting the representation and a detailed and reasoned speaking order will be passed and the same shall be communicated to her within a period of two weeks thereafter.
- 6. It is made clear that I have not gone into the merits of the case. All points are kept open for adjudication by the concerned respondent authorities.
- 7. With this observation, the O.A. is disposed of. No costs.

(Jaya Das Gupta)
Administrative Member